

I am not going to allow adjournment motions relating to matters intended or calculated to get rid of Acts of Parliament.

Shri Manay: Would you allow me one minute?

Mr. Speaker: I am not going to allow.

Shri Manay: You say that it relates to a continuing matter. I wanted clarification on that point only.

Mr. Speaker: I have now said that this is not a matter on which an adjournment motion can be allowed in this House to upset an Act of Parliament.

This disposes of all the adjournment motions.

12.28 hrs.

PAPERS LAID ON THE TABLE
AMENDMENT TO WORKING JOURNALISTS (FIXATIONS OF RATES OF WAGES) RULES

The Minister of Labour and Employment and Planning (Shri Nanda): I beg to lay on the Table a copy of Notification No. G.S.R. 946, dated the 10th October, 1958 making certain amendment to the Working Journalists (Fixation of Rates of Wages) Rules, 1958. [Placed in Library, See No. LT-980/58.]

NOTIFICATION TO BE ISSUED UNDER THE COMPANIES ACT

The Minister of Commerce and Industry (Shri Lai Bahadur Shastri): I beg to lay on the Table, under sub-section (2) of section 620 of the Companies Act, 1956, a copy of draft Notification proposed to be issued under sub-section (1) of Section 620 of the said Act. [Placed in Library. See No. LT-981/58.]

REPORT OF AGRICULTURAL ADMINISTRATION COMMITTEE

The Minister of Co-operation (Dr. P. S. Deshmukh): On behalf of Shri A. P. Jain, I beg to lay on the Table

a copy of the Report of the Agricultural Administration Committee. [Placed in Library. See No. LT-982/58.]

HIMACHAL PRADESH LEGISLATIVE ASSEMBLY (CONSTITUTION AND PROCEEDINGS) VALIDATION ORDINANCE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under provisions of article 123(2)(a) of the Constitution, a copy of the Himachal Pradesh Legislative Assembly (Constitution and Proceedings) Validation Ordinance, 1958 (No. 7 of 1958). [Placed in Library. See No. LT-983/58.]

AMENDMENT TO TEA RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of Notification No. G.S.R. 799, dated the 13th September, 1958, making certain further amendment to the Tea Rules, 1954. [Placed in Library. See No. LT-984/58.]

AMENDMENT TO COFFEE RULES

Shri Kanungo: I beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of Notification No. G.S.R. 1024, dated the 1st November, 1958, making certain further amendments to the Coffee Rules, 1955. [Placed in Library. See No. LT-985/58.]

AMENDMENT TO KHADI AND VILLAGE INDUSTRIES COMMISSION RULES

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (3) of section 26 of the Khadi and Village Industries Commission Act, 1956, a copy of Notification No. G.S.R. 1002, dated the 25th October, 1958, making certain further amendment to the Khadi and Village Industries Commission Rules, 1957. [Placed in Library. See No. LT-986/58.]